

# ORISSA HIGH COURT: CUTTACK

Notice No. III-A-Admn-Comp-10/2015- 982 / dated 30.01.2016

## 2ND CORRIGENDUM NOTICE

Following amendment has been made in respect of the Court's e-Tender Notice No. III-A-Admn-Comp-10/2015-282 dated 11.01.2016 (Tender Id: 2016\_HCOR\_28521\_1) for "supply, testing, installation and maintenance of Local Area Networking (LAN) at District and Sub-ordinate Courts across the State of Odisha through empanelment of vendors under e-Courts Project".

### Annexure-17: Main Technical (MT.01) in the 1st Corrigendum Notice

Sr. No	Items	Specification in the Tender Notice	Replaced with
3	24 Port 10 / 100 / 1000 Mbps & uplinks; 2 SFP Ports, Wire Speed, SNMP Managed, Full duplex, Layer 2 Switch	Switching Band Width 216 Gbps	Switching Band Width 116 Gbps or Higher
4	24 Port 10 / 100 / 1000 Mbps & uplinks; 2 SFP and 2 x 1 G Copper Ports, Wire Speed, SNMP Managed, Full duplex, Layer 2 PoE Switch	Switching Band Width 216 Gbps	Switching Band Width 116 Gbps or Higher

**Annexure-15: Security Deposit is amended as below.**

**Annexure-15: Security Deposit (Performance Bank Guarantee):**


Performance Bank Guarantee: The successful bidder shall submit an unconditional and irrevocable Performance Bank Guarantee in the name of "**Registrar (Judicial), Orissa High Court, Cuttack**" of an amount equal to 15% of the Total Contract Value from any scheduled Commercial Bank located in India at his own expense with the Tender Issuing Authority within 15 (fifteen) working days from the date of issue of Purchase Order of the Contract or prior to signing of the Contract whichever is earlier.

Sr. No.	Item	Value
1	Amount	15% of the Total Value of the Purchase Order
2	Instrument	One single deposit in the form of Bank Guarantee
3	Validity	65 months from the date of Purchase Order

**Annexure-8: Support during Warranty Period (Infrastructure available with Bidder)**

Sr. No	Page No.	Details in the Tender Notice	Replaced with
1	29	Bidder must have District wise infrastructure support in the form of direct service centres or their franchisees in all the Districts. The bidders must submit details of their infrastructure with reference to locations and technical manpower, availability of inventory of spares etc. and also indicate their business model for providing warranty and after sales support for the aforementioned. The Orissa High Court reserves the right to disqualify the bidder based on its past performance as experienced by the Orissa High Court, during the last three consecutive years.	Bidder having District wise infrastructure support in the form of direct service centres or their franchisees in all the Districts should submit details of their infrastructure with reference to locations and technical manpower, availability of inventory of spares etc. if any. But they shall indicate their business model for providing warranty and after sales support for the purpose aforementioned. The Orissa High Court reserves the right to disqualify the bidder based on its past performance as experienced by the Orissa High Court, during the last three consecutive years.

**Annexure-16: Technical:- Sr. No. (ii) under Special Conditions (i. e. All passive Items has to be from single OEM) is deleted.**

  
 Registrar (Judicial)  
 Orissa High Court, Cuttack